

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.160/MP/2022**

- Subject : Petition under Sections 79(1)(c), 79(1)(d) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 for giving prior intimation of undertaking the telecommunication business by the Petitioners in compliance with the Commission's letter dated 4.5.2022.
- Date of Hearing : **19.7.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Khargone Transmission Limited (KTL) and 3 Ors.
- Respondents : Madhya Pradesh Power Management Co. Ltd. and 19 Ors.
- Parties Present : Shri Deeo Rao Palepu, Advocate, KTL  
Shri Arjun Agarwal, Advocate, KTL  
Shri Ravi Sharma, Advocate, MPPMCL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Ms. Muskan Agarwal, CTUIL

**Record of Proceedings**

Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 31.7.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

